

(d) the Special features of the terminal?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) The construction work of the New International Terminal Complex at Madras Airport has since been completed. The New Terminal is, however, yet to be commissioned for operations.

(b) The New International Terminal will be capable of handling 1.00 million passengers per annum. The combined capacity of the New International Terminal and the Domestic Terminal would be 2.2 million passengers per annum.

(c) The estimated cost of completion of the New International Terminal is Rs. 17.49 crores.

(d) The New International Terminal will be a 1/1/2 level terminal with a covered area of approximately 15,700 sq. mtrs. and will be equipped with all modern amenities including aerobridges, baggage conveyers, escalators, CCTV etc.

Increase in Flights form Hyderabad Airport

5423. SHRI S. PALAKONDRAYUDU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to increase the number of flights from Hyderabad Airport to connect it with other airports in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). Increase of Indian Airlines and Vayudoot flights to/from Hyderabad airport

will depend upon the availability of adequate additional aircraft capacity and sufficient traffic potential.

Introduction of New Flights by A.I.

5424. PROF. NARAIN CHAND PARASHAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Air India Intends to operate direct flights and connect any foreign capitals including Beijing with Delhi during the remaining period of the Seventh Plan;

(b) if so, the details thereof; and

(c) the programme drawn up for the introduction of these flights?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). Air India has plans to re-introduce services to Baghdad (Iraq). During the remaining period of the 7th Plan no additional operations are planned.

Amendment to AFHQ Stenographers Service Rules

5425. SHRI RAM SAMUJHAWAN: Will the Minister of DEFENCE be pleased to refer to the reply given on 27 February, 1989 to Unstarred Question No. 760 regarding Recruitment Rules for Armed Force Headquarters Stenographers Service and state the details of steps taken to amend the above.said rules with details of the amendments taken up and when are these expected to be carried out?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): During 1987, the Ministry of Defence forwarded a comprehensive proposal

to the Department of Personnel and Training to restructure the Armed Forces Headquarters Stenographers Service (AFHQSS). The proposal was not to amend the existing Armed Forces Headquarters Stenographers Service Rules, 1970, but to replace it with a new set of Rules. The Department of Personnel & Training initially advised the Ministry of Defence to await the restructuring of the Central Secretariat Stenographers Service (CSSS). Subsequently, on a further reference, they suggested that the Ministry of Defence may consider delinking the restructuring of the AFHQSS from that of CSSS. Since the AFHQSS is closely patterned on the CSSS. It is not considered prudent to delink the restructuring of the AFHQSS from that of the CSSS. Hence, it is not possible to indicate when the restructuring of AFHQSS will be done.

Representations from Vasant Vihar Welfare Associations for Opening of Creches

5426. SHRI RAM PUJAN PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether his Ministry has received representations from the area welfare associations of Vasant Vihar CPWD complex area, New Delhi for opening of creches in that area during 1987 and 1988; and

(b) if so, the number of such representations received and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Yes, Sir. Only one representation was received from the Residents Welfare Association, Government Housing Complex Vasant Vihar, New Delhi in 1988. The Association concerned is not

recognised by this Department. Hence no action was considered necessary.

Irregularities in Construction of Agatti Airstrip

5427. SHRI MOHD. MAHFOOZ ALI KHAN:
CH. KHURSHID AHMED:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there have been irregularities in awarding the contract of construction of the Agatti airstrips at Lakshadweep resulting in heavy additional expenditure;

(b) if so, the details thereof;

(c) whether any inquiry has been made by Government in the matter; and

(d) if so, the outcome thereof and the action taken/proposed to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) No, Sir. The project was executed by IAAI at an overall cost of Rs. 6.61 crores against the estimated cost of Rs. 6.92 crores through N.B.C.C., which is a Government of India undertaking.

(b) to (d). Do not arise in view of (a) above.

Ananda Ram Committee

5428. SHRI C. JANGA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the text of the terms and conditions of the Ananda Ram Committee/Commission appointed after the assassination of Smt.